

**Central Administrative Tribunal
Madras Bench**

OA 310/00817/2019

Dated Thursday the 4th day of July Two Thousand Nineteen

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

S. N. Sundararaman
Chief Law Assistant
Working under PCCM/MAS
Southern Railway
Chennai 600 003.

... Applicant

By Advocate M/s. Ratio Legis

Vs.

1. Union of India rep. by
The General Manager
Southern Railway
Park Town, Chennai.
2. The Principal Chief Personnel Officer
Southern Railway
Park Town, Chennai.
3. The Principal Chief Commercial Manager
Southern Railway
Park Town, Chennai.
4. Sr. Deputy General Manager
Southern Railway
Park Town, Chennai.

... Respondents

By Advocate Mr. V. Radhakrishnan, Sr. Counsel for Mr. P. Srinivasan

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“To call for the records related to the impugned order of transfer Office Order No. Comml./01/2019 dated 02.01.2019 and the consequential impugned orders rejecting the claim of the applicant passed by the 2nd respondent No. P(S) 353/II/OA 308/2019 dated 16.05.2019 and No. P(S) 353/III/CL VOL.IV dated 27.06.2019 and to quash the same declaring the transfer as punitive and to direct the respondents to retain the applicant in the present station at Head qtrs and to pass such other order/orders”

2. When the matter is taken up for hearing, Mr. V. Radhakrishnan, Senior Counsel appearing for respondents submits that this matter is similar to order passed in OAs No. 4/2019 a/w 1737/2018 dt. 30.04.2019 and submits that similar order may be passed in this matter also.

3. Learned counsel for the applicant submits that he has no objection in passing similar order. He further seeks status quo till the order is passed by the respondents.

4. In view of the submissions made by either side this OA is disposed of with the following direction:

“The respondents are directed to place the matter before the Placement Committee as undertaken before this Tribunal and

pass appropriate orders. Till then the respondents are directed to maintain status quo as on today in respect of the applicant is concerned.”

(T. Jacob)
Member(A)

AS

04.07.2019

(P. Madhavan)
Member (J)